

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 224/MP/2022

- Subject** : Petition under Sections 79(1) (f) and 79(1) (k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and Sharing of Inter-State Transmission System Charges and Regulations 111 to 113 and 115 of Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 for directions to NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and to exclude the quantum of PCKL share in UPCL which is drawn through State Transmission Network for the total LTA considered for computation of ISTS charges and losses.
- Date of Hearing** : 13.4.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Company of Karnataka Limited
- Respondents** : Power System Operation Corporation Ltd. & Ors.
- Parties Present** : Shri S. Vallinayagam, Advocate, PCKL
Ms. Suparna Srivastava, Advocate, CTUIL
Shri Tushar, Advocate, CTUIL
Shri V. Krishnappa, PCKL
Ms. Savithamma, PCKL
Shri N. Sadashiva, KPTCL
Ms. Gayatri Kulkarni, KPTCL
Shri Gajendra Sinh, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjit Singh Rajput, CTUIL
Shri Ajay Dahiya, CTUIL
Shri Bhanu Prakash Pandey, CTUIL
Shri Muskan Agarwal, CTUIL
Shri Alok Mishra, NLDC
Shri Sanny Macha, NLDC



Record of Proceedings

The present petition is filed for directions to NLDC to exclude the quantum of share of the Petitioner in UPCL which is drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses as per the provisions of the 2020 Sharing Regulations and Detailed Procedure.

2. Learned counsel for the Petitioner and learned counsel for the CTUIL made detailed submissions.
3. Learned counsel for the Petitioner submitted that the LTA quantum drawn by the Petitioner using STU lines may be excluded from the total LTA allocation and he sought two weeks' time to file Written Submissions.
4. The Commission observed that no information has been filed by the Petitioner in terms of RoP dated 7.2.2023. However, the Commission once again directed the Petitioner to furnish the SLD indicating power evacuation arrangement from the generator alongwith upstream transmission network on an affidavit by 10.5.2023 with a copy to the Respondents.
5. The Commission further directed CTUIL to furnish the details of Transmission System planned for evacuation of power from UPCL at the time of commissioning of the plant on an affidavit by 10.5.2023 with a copy of the same to the other parties.
6. The Commission allowed the request of the Petitioner to file Written Submissions and permitted it to do so by 10.5.2023 with a copy of the same to CTUIL. The Commission also directed the Petitioner to comply with the directions within the specified timeline and observed that no further extension of time will be allowed.
7. Subject to above, the Commission reserved order in the matter.

By order of the Commission

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(V. Sreenivas)
Joint Chief (Law)

